### CENTRAL ELECTRICITY REGULATORY COMMISSION

### **NEW DELHI**

# Petition No.351/TL/2022

Subject : Application under Section 14 and 15 of the Electricity Act, 2003

> read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Gadag II-A Transmission Limited.

Petitioner Gadag II-A Transmission Limited (GTTL)

: REC Project Development & Consultancy Limited and Anr. Respondents

# Petition No.352/AT/2022

Subject Application under Section 63 read with Section 79(1)(c) & (d) of

> the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by

Gadag II-A Transmission Limited.

Petitioner : Gadag II-A Transmission Limited (GTTL)

: REC Project Development & Consultancy Limited and Anr. Respondents

Date of Hearing : 17.01.2023

Coram Shri I. S. Jha, Member

> Shri Arun Goyal, Member Shri P. K. Singh, Member

Parties Present Shri Amit Kumar, GTTL

Shri Mohit Jain, GTTL

Shri Ankush Khurana, GTTL Shri Venkatesh Gorli, CTUIL Shri Swapnil Verma, CTUIL Shri Siddharth Sharma, CTUIL Shri Ranjeet Singh, CTUIL Shri Lashit Sharma, CTUTIL

### Record of Proceedings

Cases were called out for virtual hearing.

2. The representative of the Petitioner submitted that the present Petitions have been filed for grant of transmission licence to establish "Transmission Scheme for Solar Energy Zone in Gadag (1500 MW), Karnataka: Part A-Phase-II" ('the Project') and for adoption of transmission charges for the Project respectively. The representative of the Petitioner submitted that the Petitioner has already served the copy of the Petitions on the BPC and CTUIL and has complied with all the requirements under the Transmission Licence Regulations including publishing of notice on its website inviting suggestions/objections on its application for grant of transmission licence. However, no suggestion /objection has been received. He further added that CTUIL vide its letter dated 14.12.2022 has recommended for grant of transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003. Accordingly, the Commission may pass appropriate orders in the matters.

- The representative of CTUIL submitted that CTUIL vide its letter dated 14.12.2022 has recommended for grant of transmission licence to the Petitioner for the Project which include 3×500 MVA, 400/220 kV ICTs augmentation at Gadag Pooling station, Gadag PS-Koppal PS 400 KV D/C line and 400 kV line bays at both end.
- In response to the specific query of the Commission with regard to the Project being part of the ATS for generating stations, the representative of CTUIL replied in affirmative and submitted that the Project includes the 4 Nos. of 220 kV line bays for generators, which have already been granted Stage II Connectivity at Gadag PS. The representative of CTUIL added that one of the generators has also applied for the LTA for 297.5 MW.
- 5. The representative of RECPDCL, Bid Process Coordinator, confirmed that the entire bid process had been conducted as per the provisions of the Guidelines notified by the Ministry of Power, Government of India.
- After hearing the representative of the Petitioner, the Commission order as 6. under:
  - (a) Admit:
  - The Petitioner to implead the generators whose ATS is covered under instant Petition and the beneficiaries of the Southern Region as party to the Petition and to file revised memo of parties within two days;
  - The Respondents are directed to file reply, if any, within a week with (c) advance copy to the Petitioner who may file rejoinder thereof within a week thereafter;
  - The Petitioner to file the following information on affidavit within a week: (d)
    - (i) Confirm that the Petitioner has co-ordinated with the transmission licensees at the both ends (i.e. Koppal PS & Gadag PS) with regard to required space for substation/ bays /augmentation works and being aware about the layout of the Koppal PS & Gadag PS; and
    - (iii) Copy of SLD of the transmission scheme.
  - (e) CTUIL to provide (i) details of Stage-II Connectivity & LTA granted to developers and their expected COD, and (ii) the elements of the Project which form part of ATS of the generating station(s) within a week.

7. Subject to the above, the Commission reserved the matters for order.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)